

setting a wrong precedent in the House.

SHRI P.G. NARAYANAN: He has misled the Government. (*Interruptions*)

SHRI MR. R. KADAMBUR JANARTHANAN: They have no moral right to continue. (*Interruptions*)

MR. DEPUTY SPEAKER Is it not against the norms? Is it against the principle of democracy? Once again, arguments and counter-arguments will lead to disturbance in the House

SHRI P.G. NARAYANAN As regards granting of permission to the Teachers' Training College in Tamilnadu, Mr. Anbarasu Era has misled the House. It is the policy of the State Government not to grant permission to the Teachers' Training College

But the Madras High Court directed the Government of Tamil Nadu to grant permission to the Teachers Training College. Only on the direction of the High Court! (*Interruptions*)

SHRI ANBARASU ERA Not all but only a few (*Interruptions*)

MR. DEPUTY SPEAKER Let him say. Why are you very much annoyed?

SHRI M. KRISHNAWAMY (Vandavas) Why are they afraid of it? (*Interruptions*)

SHRI P.G. NARAYANAN There is nothing wrong in granting permission to the Teachers Training College. Regarding this moral right we have every right to continue. The Government of India has no right to continue in view of the recent judgement of Madhya Pradesh High Court which quashed the Presidential Proclamation and ordered the reviving of dissolved Assembly. The Government of India must resign on this issue.

The Maharashtra Government should resign as the High Court of Maharashtra passed strictures on Shri Sharad Pawar. The Chief Minister of Maharashtra should resign. The Tamil Nadu Government has acted rightly in giving permission to the Teachers Training Colleges on the direction of the Madras High Court

13.12 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review on the workings of the Tribal Cooperative Marketing Development Federation of India Ltd. Delhi for 1991-92 and reasons for delay in laying these papers

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKALU) On behalf of Shri Sitaram Kesari, I beg to lay on the Table-

- (1) (i) A copy of the annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, Delhi, for the year 1991-92 along with audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tribal Cooperative Marketing Development Federation of India Limited, Delhi, for the year 1991-92
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in the Library. See No. LT-3967/93]

Notification under oil fields (Regulation and Development) Act, 1948.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WANSNIK) On behalf of captain Satish Kumar Sharma I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the Offends (Regulation and Development) act, 1948

- (1) The Petroleum and Natural Gas (Amendment) Rules 1993 published in Notification No G S R 51 (E) in Gazette of India dated the 6th February 1993
- (2) S O 91 (E) published in Gazette of India dated the 6th February 1993 making certain amendment in the Schedule to the oil fields (regulation and development) Act 1948 following revision in the rate of royalty on crude oil w e f the 1st April, 1990

[Placed in the Library See No LT-3968/93]

Border securing force (Amendment) Rules, 1993

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYED) On behalf of Shri Rajesh Pilot I beg to lay on the Table a copy of the Border Security Force (Amendment) Rules 1993 (Hindi and English versions) published in Notification No S O 188 (E) in Gazette of India dated the 18th March 1993 under sub-section (3) of section 141 of the Border Security Force Act 1968

[Placed in the Library See No LT-3969/93]

Annual Report and Review on the working of the central Research Institute for yoga, New Delhi for 1989-90 and 1990-91 and reasons for delay in laying these papers etc

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi for the year 1989-90, along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1989-90

[Placed in the Library See No LT-3970/93]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1990-91 along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1990-91

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above

[Placed in the Library See No LT-3971/93]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of

the Pharmacy Council of India
 New Delhi, for the year 1991-92
 along with Audited Accounts

Secretary-General of Rajya Sabha -

- (ii) A copy of the Review (Hindi and English versions) of the Government on the working of the pharmacy Council of India New Delhi for the year 1991-92

In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Beedi and Cigar Workers (Conditions of Employment) Amendment Bill 1993 which has been passed by the Rajya Sabha at its sitting held on the 27th April 1993

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above

13 131/4 hrs

[Placed in Library See No LT 3972/93]

BEEDI AND CIGAR WORKERS (CONDITIONS OF EMPLOYMENT AMENDMENT BILL

As passed by Rajya Sabha

- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 of the Companies Act, 1956 -

[English]

- (i) Review by the Government on the working of the Hindustan Latex Limited Thiruvananthapuram for the year 1991-92

SECRETARY GENERAL Sir I lay on the Table the Beedi and Cigar Workers (conditions of Employment) Amendment Bill 1993 as passed by Rajya Sabha on the 27th April 1993

13 131/2 hrs

- (ii) Annual Report of the Hindustan Latex Limited Thiruvananthapuram for the year 1991-92, along with Audited Accounts and comments of the comptroller and Auditor General thereon

ESTIMATES COMMITTEE

Twenty-fifth & Twentieth Reports and Minutes

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above

[English]

[Placed in the Library See No LT 3973/93]

SHRIMANORANJAN BHAKTA (Andaman & Nicobar Islands) I beg to present a copy each of the following Reports and the minutes of the Sitings relating thereto (Hindi and English versions) of the Estimates Committee -

13.13 hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL Sir I have to report the following message received from the

- (1) Twenty-fifth Action Taken Report on the Ministry of Finance (Department of Economic Affairs) Role of Controller of Capital Issues - Development of Capital Market and Status of Small Investors

- (2) Twenty-ninth Report on the Ministry of Railways - Railway lands and Land Use Policy